

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1120/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.84308/2021-EXTENSION OF TIME)

Date : 23-09-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE A.S. BOPANNA

For Parties:

Mr. Tushar Mehta, SG

Ms. Aishwarya Bhati, ASG

Mr. Rajat Nair, Adv.

Mr. Amit Sharma, Adv.

Mr. Sughosh Subramaniam, Adv.

Mr. B. V. Balaram Das, AOR

Petitioner-in-person

Mr. Sumeer Sodhi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Tushar Mehta, learned Solicitor General appearing on behalf of the Union of India with Ms. Aishwarya Bhati, learned ASG, Mr. Gaurav Kumar Bansal, petitioner appearing in person and Mr. Sumeer Sodhi, learned Advocate for the Applicant/Intervenor on compliance of our order dated 30.06.2021.

For orders, put up on 04.10.2021.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER